

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING

NO.12/81 DATED 05.09.2017 ACTUALLY HELD ON 19.09.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 12/81 dated 05.09.2017 of Norms Committee-II for the year 2017-18 was actually held on 19.09.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.12/81 dated 05.09.2017 actually held on 19.09.2017 are confirmed by the Members.



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
संयोजक एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
राज्य मार्ग, नई दिल्ली-110011
Jyoti Bhawan, New Delhi-110011



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
संयोजक विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Jyoti Bhawan, New Delhi

1	Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 17.10.2017
	Decision : NC observed that reply of the firm is being referred to DHI for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 17.10.2017,			

2	Case No.: 16/20/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date:0510363701 27.08.2013	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case.			
	The case stands deferred to 17.10.2017.			

3	Case No.: 73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
	The case stands deferred to 17.10.2017.			

4	Case No.: 6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 17.10.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 17.10.2017.			

5	Case No.: 7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case.			
	The case stands deferred to 17.10.2017.			

6	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

7	Case No.:43/14/81-ALC2/2016	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

8	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

9	Case No.:17/20/81-ALC2/2016	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00450/AM17/	RLA File :07/24/040/00338/AM13/	Lic.No/Date:0710103418 04.04.2014	
Decision : NC decided to ratify the norms for the above AA as per DIPP (Chemical Division) comments vide their F.No.7/232/2017-TSW dated 13.09.2017(copy enclosed).				
RA may take suitable consequential action accordingly.				

10	Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

RLS

Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 17.10.2017
11 Decision : NC observed that comments for the above AA was referred back to MeitY to relook as wastage appears on higher side. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 17.10.2017
12 Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 17.10.2017
13 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 17.10.2017
14 Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 17.10.2017.			

Case No.:43/3/81-ALC2/2017	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00077/AM18/	RLA File :07/24/040/00191/AM16/	Lic.No/Date:0710108701 09.09.2015	Defer Date: 17.10.2017
15 Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			

Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011

Vinod Kumar Kashyap
 Vinod Kumar Kashyap
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011

The case stands deferred to 17.10.2017.

16	Case No.: 25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 17.10.2017.			

17	Case No.: 28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 17.10.2017.			

18	Case No.: 29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 17.10.2017.			

19	Case No.: 26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 17.10.2017.			

20	Case No.: 27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MeitY for			

comments. NC decided to await their reply and defer the case.

The case stands deferred to 17.10.2017.

21	Case No.: 21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

22	Case No.: 28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

23	Case No.: 10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

24	Case No.: 11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

25	Case No.: 13/17/81-ALC2/2016	Party Name:THERMOPADS PVT. LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date: 17.10.2017

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विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 17.10.2017.

26	Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

27	Case No.:31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

28	Case No.:13/5/81-ALC2/2016	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 17.10.2017
Decision : NC observed that comments offered by MeitY were referred back to get the Annexure signed by the technical authority. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

29	Case No.:8/14/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

30	Case No.:44/14/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 44/3/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00078/AM18/	RLA File :07/24/040/00436/AM16/	Lic.No/Date:0710109622 04.04.2016	Defer Date: 17.10.2017
Decision: NC noted that the firm was asked to submit information as per DIPP UO No. dated 25/07/2017. NC decided to send a reminder and to defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81- ALC2/2017	Rejected
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बलजीत सिंह / BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विभाग अधिकारी
Foreign Trade Development Officer
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		05.09.2017	
HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	
Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 07.07.2017. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

36	Case No.:46/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 17.10.2017
Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 17.10.2017.				

37	Case No.:2/6/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

38	Case No.:17/14/81-ALC2/2016	Party Name:COSMO FERRITES LTD.,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date:2210015521 12.07.2016	Defer Date: 17.10.2017
Decision : NC observed that reply of the firm has was referred to MSME for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

39	Case No.:75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 17.10.2017.				

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40	Case No.:20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 17.10.2017.			

41	Case No.:3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 17.10.2017.			

42	Case No.:10/14/81-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date:3110066278 05.08.2016	Defer Date: 17.10.2017
	Decision : NC observed that firm was asked to inform earlier approved AA number for the same export product. NC decided to await the reply of the firm and defer the case. The case stands deferred to 17.10.2017.			

43	Case No.:49/14/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date:5610004970 08.08.2016	Defer Date: 17.10.2017
	Decision : NC observed that firm was extension for filing of reply of the extension of 3 months. NC decided to await the reply of the firm and defer the case. The case stands deferred to 17.10.2017.			

44	Case No.:50/14/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date:5610004969 08.08.2016	Defer Date: 17.10.2017
	Decision : NC observed that firm was extension for filing of reply of the extension of 3 months. NC decided to await the reply of the firm and defer the case. The case stands deferred to 17.10.2017.			

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Vinod Kumar Kashyap
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

45	Case No.:2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 17.10.2017
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 17.10.2017.			

46	Case No.:5/20/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00438/AM17/	RLA File :34/24/040/00107/AM17/	Lic.No/Date:3410042436 12.08.2016	Defer Date: 17.10.2017
	Decision : NC observed that reply filed by the firm is not as per information sought by the DHI. NC decided to request the firm to submit information as per deficiency letter and defer the case. The case stands deferred to 17.10.2017.			

47	Case No.:8/17/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00343/AM17/	RLA File :07/24/040/00127/AM17/	Lic.No/Date:0710110309 23.08.2016	Defer Date: 17.10.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

48	Case No.:66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 17.10.2017
	Decision : NC observed that RA was requested to provide the complete copy of the application for examination of the case. NC decided to remind the RA and defer the case. The case stands deferred to 17.10.2017.			

49	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			

The case stands deferred to 17.10.2017.

50	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 17.10.2017
Decision :NC observed that reply firm is being referred to DHI on 16.08.2017 for comments. NC decided to await their comments defer the case. The case stands deferred to 17.10.2017.				

51	Case No.:8/12/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00263/AM18/	RLA File :34/24/040/00089/AM17/	Lic.No/Date:3410042571 30.09.2016	
Decision :NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/51 dated 18 /09/2017 as under: Taking clue from SION C-1394, quantities of import items may be allowed as under: (i) Import item No.1 viz. Aluminium Ingots as 1.02 Kgs. /Kg. content in the export product. (ii) Import item No. 2 viz. Magnesium as 1.10 Kgs. /Kg. content in the export product as claimed by the firm. (iii) Import item No.3 viz. Silicon as 1.075 Kgs. /Kg. content in the export product as claimed by the firm. RA may take suitable consequential action accordingly.				

52	Case No.:2/23/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00549/AM17/	RLA File :34/24/040/00196/AM17/	Lic.No/Date:3410042580 06.10.2016	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.				

53	Case No.:9/20/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date:3110066383 25.10.2016	Defer Date: 17.10.2017
Decision :NC observed that case had been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.				

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The case stands deferred to 17.10.2017.

54	Case No.:14/20/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date:1310048426 26.10.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.				

55	Case No.:26/20/81-ALC2/2016	Party Name:MAAN ALUMINIUM LIMITED	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date:0510400323 28.10.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.				

56	Case No.:39/20/81-ALC2/2016	Party Name:SUNCITY SHEETS PVT. LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00472/AM17/	RLA File :13/24/040/00031/AM17/	Lic.No/Date:1310048447 09.11.2016	Defer Date: 17.10.2017
	Decision : NC observed reply of the firm for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.				

57	Case No.:16/23/81-ALC2/2016	Party Name:MEHTA TUBES LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00563/AM17/	RLA File :03/95/040/00404/AM17/	Lic.No/Date:0310809263 23.11.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.				

58	Case No.: 38/20/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00471/AM17/	RLA File :05/24/040/00398/AM17/	Lic.No/Date:0510400473 25.11.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to DHI for			

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comments. NC decided to await their comments and defer the case.

The case stands deferred to 17.10.2017.

59	Case No.:29/20/81-ALC2/2016 Party Name:MAURIA UDYOG LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date:0510400508 28.11.2016 Defer Date: 17.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/59 dated 18 /09/2017 as under: Reply submitted by the firm vide their letter dated 24/08/2017 has been perused which is not complete/proper and they may be asked to submit the following information: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, export product (part)wise. The case stands deferred to 17.10.2017.		

60	Case No.:41/20/81-ALC2/2016 Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00474/AM17/	RLA File :05/24/040/00426/AM17/	Lic.No/Date:0510400559 30.11.2016 Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.		

61	Case No.:12/20/81-ALC2/2016 Party Name:DIGI DRIVES P.LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00445/AM17/	RLA File :05/23/040/00423/AM17/	Lic.No/Date:0510400632 06.12.2016
	Decision : NC decided to ratify the norms for the above AA as per MeitY UO No. 17(15)/2017-IPHW dated 01.08.2017 (copy enclosed). RA may take suitable consequential action accordingly.		

62	Case No.:13/20/81-ALC2/2016 Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00446/AM17/	RLA File :10/24/040/00081/AM17/	Lic.No/Date:1010059661 06.12.2016 Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.		

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63	Case No.:14/23/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00561/AM17/	RLA File :13/24/040/00041/AM17/	Lic.No/Date:1310048507 30.12.2016	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

64	Case No.:26/23/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

65	Case No.:7/23/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00554/AM17/	RLA File :07/24/040/00283/AM17/	Lic.No/Date:0710111005 19.01.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/65 dated 18 /09/2017 as under: 1. Words "Minimum Lead content 98 %" may be suffixed with the description of export items at Sl. No. 2 & 3. 2. Quantity of import item may be allowed as 2887 MT inclusive of 6 % wastage. RA may take suitable consequential action accordingly.			

66	Case No.:8/23/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00555/AM17/	RLA File :34/24/040/00294/AM17/	Lic.No/Date:3410042873 20.01.2017	Defer Date: 17.10.2017
	Decision : NC observed that hard copy of the application not received from the RA, Vadodara. NC decided to remind RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 17.10.2017.			

67	Case No.:44/9/81-ALC2/2017	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410042871	Defer Date:

:01/81/050/00215/AM18/	:34/24/040/00298/AM17/	20.01.2017	17.10.2017
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Decision : NC observed that copy of the application for the above AA not received by DIPP for comments. NC decided to forward a copy of the application to DIPP and defer the case.

The case stands deferred to 17.10.2017.

68	Case No.:32/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00066/AM18/	RLA File :03/95/040/00892/AM17/	Lic.No/Date:0310811420 23.02.2017	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

69	Case No.:35/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00069/AM18/	RLA File :03/95/040/00893/AM17/	Lic.No/Date:0310811421 23.02.2017	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

70	Case No.:24/3/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

71	Case No.:39/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Rejected
	HQ File :01/81/050/00073/AM18/	RLA File :03/95/040/00654/AM17/	Lic.No/Date:0310811638 06.03.2017	
	Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 17.07.2017 . Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

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Case No.:2/26/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
HQ File :01/81/050/00637/AM17/	RLA File :05/24/040/00594/AM17/	Lic.No/Date:0510401887 07.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/72 dated 18 /09/2017 as under:			
72 1. Words "Minimum Lead content 98 %" may be suffixed with "Lead alloys" in the description of export item. 2. Words "Lead Content 50.3 %" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as applied for i.e. 2500 MT.			
RA may take suitable consequential action accordingly.			

Case No.:38/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Rejected
HQ File :01/81/050/00072/AM18/	RLA File :03/95/040/00755/AM17/	Lic.No/Date:0310811659 07.03.2017	
73 Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 17.07.2017 . Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:40/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Rejected
HQ File :01/81/050/00074/AM18/	RLA File :03/95/040/00840/AM17/	Lic.No/Date:0310811681 07.03.2017	
74 Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 17.07.2017 . Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:4/3/81-ALC2/2017	Party Name:SWASTIK INDUSTRIES	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00038/AM18/	RLA File :05/24/040/00620/AM17/	Lic.No/Date:0510401905 09.03.2017	Defer Date: 17.10.2017
75 Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
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 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

The case stands deferred to 17.10.2017

Case No.:37/3/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date:0310811810 14.03.2017	Defer Date: 17.10.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 76 dated 18 /09/2017 as under:			
76 Reply submitted by the firm vide their letter dated 10/07/2017 has been perused which is not complete/proper and they may be asked to submit the following information:			
1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			
The case stands deferred to 17.10.2017.			

Case No.:2/3/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	Defer Date: 17.10.2017
77 Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 17.10.2017			

Case No.:16/9/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00187/AM18/	RLA File :56/24/040/00051/AM17/	Lic.No/Date:5610005104 23.03.2017	Defer Date: 17.10.2017
78 Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.:31/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00202/AM18/	RLA File :03/95/040/00988/AM17/	Lic.No/Date:0310812281 30.03.2017	Defer Date: 17.10.2017
79 Decision : NC observed that copy of the application for the above AA not received by DIPP for comments. NC decided to forward a copy of the application to DIPP and defer			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

the case.

The case stands deferred to 17.10.2017.

Case No.: 13/12/81-ALC2/2017	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00268/AM18/	RLA File :24/24/040/00036/AM17/	Lic.No/Date: 2410042167 31.03.2017	Defer Date: 17.10.2017
80 Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 80 dated 18 /09/2017 as under: 1. Composition of brass in export item. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. The case stands deferred to 17.10.2017.			

Case No.: 8/3/81-ALC2/2017	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Approved
HQ File :01/81/050/00042/AM18/	RLA File :02/24/040/00264/AM17/	Lic.No/Date: 0210207512 03.04.2017	
81 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/81 dated 18 /09/2017 as under: 1. Quantity of import item may be allowed as 3174 MT taking clue from SION C-1153. RA may take suitable consequential action accordingly.			

Case No.: 1/6/81-ALC2/2017	Party Name: FIN LABS AUDIO PVT. LTD.	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00141/AM18/	RLA File :22/24/040/00117/AM17/	Lic.No/Date: 2210015687 17.04.2017	Defer Date: 17.10.2017
82 Decision : : NC observed that Deity vide their letter No. 17(36)/2017-IPHW dated 4.7.2017 has sought certain information from the firm. NC decided to await reply of the firm and defer the case. The case stands deferred to 17.10.2017.			

Case No.: 11/9/81-ALC2/2017	Party Name: INDIAN STEEL CORPORATION LTD.	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00182/AM18/	RLA File :03/94/040/00029/AM18/	Lic.No/Date: 0310812779 25.04.2017	Defer Date: 17.10.2017
83 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

Case No.: 17/9/81-ALC2/2017	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	Defer Date: 17.10.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 84 dated 18 /09/2017 as under: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Detailed calculations/basis for the quantities of import items. The case stands deferred to 17.10.2017.			

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Case No.: 19/9/81-ALC2/2017	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00190/AM18/	RLA File :02/24/040/00020/AM18/	Lic.No/Date:0210207596 15.05.2017	Defer Date: 17.10.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 85 dated 18 /09/2017 as under: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Detailed calculations/basis for the quantities of import items. The case stands deferred to 17.10.2017.			

85

Case No.: 30/9/81-ALC2/2017	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00201/AM18/	RLA File :05/24/040/00067/AM18/	Lic.No/Date:0510402570 16.05.2017	Defer Date: 17.10.2017
Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 17.10.2017.			

86

Case No.: 46/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00217/AM18/	RLA File :03/95/040/00089/AM18/	Lic.No/Date:0310813355 17.05.2017	Defer Date: 17.10.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 21.08.2017 seeking certain information . NC decided to send a reminder to firm and defer the case. The case stands deferred to 17.10.2017.			

87

Case No.:14/9/81-ALC2/2017	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
HQ File :01/81/050/00185/AM18/	RLA File :05/24/040/00077/AM18/	Lic.No/Date:0510402644 19.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/88 dated 18 /09/2017 as under:			
88	1. Words “other than rectangular/square shape or having straight edges & containing 231000 Kgs. of Non-Magnetic Stainless Steel (Grade 201) ” may be suffixed with the description of export product. 2. Words “of relevant grade & thickness” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 300300 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.		
RA may take suitable consequential action accordingly.			

Case No.:28/9/81-ALC2/2017	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00199/AM18/	RLA File :05/24/040/00073/AM18/	Lic.No/Date:0510402645 19.05.2017	Defer Date: 17.10.2017
89	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.		
The case stands deferred to 17.10.2017.			

Case No.:12/9/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00183/AM18/	RLA File :05/23/040/00055/AM18/	Lic.No/Date:0510402671 23.05.2017	Defer Date: 17.10.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 90 dated 18 /09/2017 as under:			
90 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			
The case stands deferred to 17.10.2017.			

Case No.:27/9/81-ALC2/2017	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
91	HQ File :01/81/050/00198/AM18/	RLA File :05/24/040/00088/AM18/	Lic.No/Date:0510402678 23.05.2017
Decision : NC observed that hard copy of the application not received from the CLA,			

Delhi. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 17.10.2017.

Case No.:29/9/81-ALC2/2017	Party Name:S. S. IMPEX	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00200/AM18/	RLA File :05/24/040/00093/AM18/	Lic.No/Date:0510402690 24.05.2017	Defer Date: 17.10.2017
92 Decision : : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 17.10.2017.			

Case No.:2/12/81-ALC2/2017	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00257/AM18/	RLA File :07/24/040/00041/AM18/	Lic.No/Date:0710111669 26.05.2017	Defer Date: 17.10.2017
93 Decision : : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 93 dated 18 /09/2017 as under:			
1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise. 3. Total requirement of each import item, export product wise, in a tabular form			
The case stands deferred to 17.10.2017.			

Case No.:3/6/81-ALC2/2017	Party Name:ABB INDIA LIMITED.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	Defer Date: 17.10.2017
94 Decision : : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 17.10.2017.			

Case No.:18/9/81-ALC2/2017	Party Name:PRIYANKA INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
HQ File :01/81/050/00189/AM18/	RLA File :05/24/040/00102/AM18/	Lic.No/Date:0510402765 30.05.2017	
95 Decision : : NC decided to ratify the norms for the above AA as per DIPP comments vide			

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विदेश व्यापार
VINOD KUMAR KARNYAS
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

UO No. 12/65/2017-TSW/95 dated 18 /09/2017 as under:

1. Export item to contain 140000 Kgs. of Magnetic Stainless Steel Grade 430.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 154000 Kgs. as 1.10 Kgs./kg. content in the export item.

RA may take suitable consequential action accordingly.

Case No.: 20/9/81-ALC2/2017	Party Name: RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00191/AM18/	RLA File :02/24/040/00040/AM18/	Lic.No/Date: 0210207640 30.05.2017	Defer Date: 17.10.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 96 dated 18 /09/2017 as under:			
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Detailed calculations/basis for the quantities of import items.			
The case stands deferred to 17.10.2017.			

Case No.: 15/9/81-ALC2/2017	Party Name: MAURIA UDYOG LTD	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00186/AM18/	RLA File :05/24/040/00090/AM18/	Lic.No/Date: 0510402986 31.05.2017	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 21/9/81-ALC2/2017	Party Name: RAJ ENTERPRISES	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00192/AM18/	RLA File :05/24/040/00104/AM18/	Lic.No/Date: 0510402988 31.05.2017	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.: 8/9/81-ALC2/2017	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00179/AM18/	RLA File :34/24/040/00057/AM18/	Lic.No/Date: 3410043266 02.06.2017	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA is being referred to MOS for			

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विनोद कुमार कश्यप
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Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
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Udyog Bhawan, New Delhi

comments. NC decided to await their comments and defer the case.

The case stands deferred to 17.10.2017.

100	Case No.:32/9/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00203/AM18/	RLA File :04/24/040/00039/AM18/	Lic.No/Date:0410163180 02.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/100 dated 18 /09/2017 as under:				
1. Words “containing 2972.77 MT of A36 Grade steel plates ” may be suffixed with the description of export item. 2. Word “Relevant” may be prefixed with the description of import item and its quantity may be allowed as 3121.4 MT as 1.05 Kgs./Kg. content in export items.				
RA may take suitable consequential action accordingly.				

101	Case No.:45/9/81-ALC2/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00216/AM18/	RLA File :03/95/040/00190/AM18/	Lic.No/Date:0310813758 05.06.2017	
Decision: NC decided to ratify the norms for the above AA on repeat basis as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015 as per DIPP comments vide UO No. 12/65/2017-TSW/101 dated 18 /09/2017 as under:				
1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight. 2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % . 3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51%. 4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm .				
RA may take suitable consequential action accordingly.				

102	Case No.:7/9/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00178/AM18/	RLA File :11/24/040/00003/AM18/	Lic.No/Date:1110028288 06.06.2017	Defer Date: 17.10.2017
Decision : NC decided to ask the information as per DHI deficiency letter no 3/67/2017-TSW(B) dated nil. and defer the case.				

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The case stands deferred to 17.10.2017.

103	Case No.: 22/9/81-ALC2/2017	Party Name:VEDANTA LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	Defer Date: 17.10.2017
	Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 17.10.2017.			

104	Case No.: 35/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00206/AM18/	RLA File :04/24/040/00019/AM18/	Lic.No/Date:0410163207 08.06.2017	
	Decision : NC decided to ratify the norms for the above AA on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016 as per DIPP comments vide UO No. 12/65/2017-TSW/104 dated 18/09/2017 as under: Quantity of import item may be allowed as 868.44 MT as 1.3422 Kgs./Kg. of export item . RA may take suitable consequential action accordingly.			

105	Case No.: 37/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00208/AM18/	RLA File :04/24/040/00015/AM18/	Lic.No/Date:0410163206 08.06.2017	
	Decision : NC decided to ratify the norms for the above AA on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016 as per DIPP comments vide UO No. 12/65/2017-TSW/105 dated 18/09/2017 as under: Quantity of import item may be allowed as 868.44 MT as 1.3422 Kgs./Kg. of export item . RA may take suitable consequential action accordingly.			

106	Case No.: 47/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00218/AM18/	RLA File :03/95/040/00197/AM18/	Lic.No/Date:0310813868 08.06.2017	Defer Date: 17.10.2017
	Decision : NC noted that the firm was requested to submit information as per DIPP letter			

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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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वाणिज्य विभाग/Dupli of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

dated 25/07/2017. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 17.10.2017.

107	Case No.:5/9/81-ALC2/2017	Party Name:BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	Defer Date: 17.10.2017
	Decision : NC noted that the firm was requested to submit information as per DIPP letter dated 25/07/2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 17.10.2017.			

108	Case No.:33/9/81-ALC2/2017	Party Name:EVERSENDI CONSTRUCTION PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00204/AM18/	RLA File :04/24/040/00054/AM18/	Lic.No/Date:0410163236 15.06.2017	Defer Date: 17.10.2017
	Decision : NC noted that the firm was requested to submit information as per DIPP deficiency letter dated 25/07/2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 17.10.2017.			

109	Case No.:34/9/81-ALC2/2017	Party Name:EVERSENDI CONSTRUCTION PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00205/AM18/	RLA File :04/24/040/00053/AM18/	Lic.No/Date:0410163235 15.06.2017	Defer Date: 17.10.2017
	Decision : NC noted that the firm was requested to submit information as per DIPP letter dated 25/07/2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 17.10.2017.			

110	Case No.:10/12/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00265/AM18/	RLA File :05/23/040/00094/AM18/	Lic.No/Date:0510403164 19.06.2017	Defer Date: 17.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/65/2017-TSW/ 110 dated 18 /09/2017 as under: 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			

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The case stands deferred to 17.10.2017.

Case No.:50/9/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00221/AM18/	RLA File :03/95/040/00017/AM18/	Lic.No/Date:0310814163 21.06.2017	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.:53/9/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
HQ File :01/81/050/00224/AM18/	RLA File :03/95/040/00408/AM17/	Lic.No/Date:0310814162 21.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/112 dated 18 /09/2017 as under:			
1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 20700 Kgs., 4013 Kgs. & 91420 Kgs. respectively. 2. Word "Greased" may be suffixed with the description of export item at Sl. No. 3. 3. Quantity of import item at Sl. No. 1(High Carbon Steel Wire/Rod) may be allowed as applied for i.e. 111.271 MT as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-7. 4. Quantity of import item at Sl. No. 2(Zinc) may be allowed as 4.363 MT as 4 % weight of steel content in export items, taking clue from SION C-7. 5. Quantity of import item at Sl. No. 3 (Overhead Conductor Grease) may be allowed upto 2 % of FOB value of export item at Sl. No. 3.			
RA may take suitable consequential action accordingly.			

Case No.:54/9/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
HQ File :01/81/050/00225/AM18/	RLA File :03/95/040/00241/AM18/	Lic.No/Date:0310814181 21.06.2017	Defer Date: 17.10.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 22.08.2017. NC decided to send a reminder and defer the case.			
The case stands deferred to 17.10.2017.			

Case No.:36/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
HQ File	RLA File	Lic.No/Date:0410163271	

:01/81/050/00207/AM18/ :04/24/040/00049/AM18/ 23.06.2017

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/114 dated 18 /09/2017 as under:

1. Quantity of import item may be allowed as applied for i.e. 1099.791 MT taking clue from SION C-1153.

RA may take suitable consequential action accordingly.

Case No.:38/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
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HQ File :01/81/050/00209/AM18/	RLA File :04/24/040/00040/AM18/	Lic.No/Date:0410163270 23.06.2017	
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115 **Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/65/2017-TSW/115 dated 18 /09/2017 as under:

- 1.Quantity of import item may be allowed as applied for i.e. 1200 MT as 1.06 Kgs./Kg. content in export item taking clue from SION C-1195.

RA may take suitable consequential action accordingly.

Case No.:5/12/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
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HQ File :01/81/050/00260/AM18/	RLA File :31/83/040/00011/AM18/	Lic.No/Date:3110066798 23.06.2017	Defer Date: 17.10.2017
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116 **Decision :** NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 17.10.2017.

Case No.:6/12/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
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HQ File :01/81/050/00261/AM18/	RLA File :31/83/040/00029/AM18/	Lic.No/Date:3110066799 23.06.2017	Defer Date: 17.10.2017
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117 **Decision :** NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 17.10.2017.

Case No.:11/12/81-ALC2/2017	Party Name:KUMAR INDUSTRIES	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
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HQ File :01/81/050/00266/AM18/	RLA File :05/23/040/00146/AM18/	Lic.No/Date:0510403288 30.06.2017	
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118 **Decision :** NC decided to **ratify** the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/65/2017-TSW/118 dated 18 /09/2017 as under:

1. Words "containing 197000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216700 Kgs. as 1.10 Kgs./Kg. content in export items.

RA may take suitable consequential action accordingly.

119	Case No.:26/9/81-ALC2/2017	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:12/81- ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00197/AM18/	RLA File :07/24/040/00102/AM18/	Lic.No/Date:0710111858 04.07.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/65/2017-TSW/119 dated 18 /09/2017 as under:				
1. Words "Minimum Lead content 98 %" may be suffixed with the description of export items at Sl. No. 2 & 3. 2. Quantity of import item may be allowed as 5753 MT inclusive of 6 % wastage.				
RA may take suitable consequential action accordingly.				

120	Case No.:1/12/81-ALC2/2017	Party Name:GRAVITA INDIA LTD	Meet No/Date:12/81- ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00256/AM18/	RLA File :13/24/040/00019/AM18/	Lic.No/Date:1310048672 04.07.2017	Defer Date: 17.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 17.10.2017.				

121	Case No.:3/12/81-ALC2/2017	Party Name:CHIRAG INTERNATIONAL	Meet No/Date:12/81- ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00258/AM18/	RLA File :30/24/040/00012/AM18/	Lic.No/Date:3010104083 18.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/65/2017-TSW/121 dated 18 /09/2017 as under :				
1. Words "of relevant thickness and grade" may be suffixed with the description of import items at Sl. No. 1 &2. 2. Quantity of import item Sl.No.1 may be allowed as applied for i.e. 237.6 MT as 1.056 Kgs./Kg. content in export item taking clue from SION C-654. 3. Quantity of import item Sl.No.2 may be allowed as applied for i.e. 250 MT as 1.25 Kgs./Kg. content in export item taking clue from SION C-570.				
RA may take suitable consequential action accordingly.				

122	Case No.:4/12/81-ALC2/2017	Party Name:AVDHOT ENGINEERS PROP VASUDEO D YERAVDEKAR	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00259/AM18/	RLA File :31/83/040/00053/AM18/	Lic.No/Date:3110066819 20.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/65/2017-TSW/122 dated 18 /09/2017 as under :				
1. Quantity of import item may be allowed as applied for i.e. 300.39 MT as 1.02 Kgs./Kg. content in export item taking clue from SION C-1627.				
RA may take suitable consequential action accordingly.				

123	Case No.:14/12/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00269/AM18/	RLA File :05/24/040/00175/AM18/	Lic.No/Date:0510403476 24.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/65/2017-TSW/123 dated 18 /09/2017 as under :				
Advance Authorization may be ratified on repeat basis as their Advance Authorization No. 0510398765 dated 09.06.2016.				
RA may take suitable consequential action accordingly.				

124	Case No.:7/12/81-ALC2/2017	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
	HQ File :01/81/050/00262/AM18/	RLA File :31/83/040/00054/AM18/	Lic.No/Date:3110066821 25.07.2017	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide their UO No.2(14)/2017-TD dated 05.09.2017 (copy enclosed)				
RA may take suitable consequential action accordingly.				

125	Case No.:9/12/81-ALC2/2017	Party Name:APOLLO METALEX PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2017 05.09.2017	Status: Deferred
	HQ File :01/81/050/00264/AM18/	RLA File :05/23/040/00155/AM18/	Lic.No/Date:0510403526 27.07.2017	Defer Date: 17.10.2017
Decision : NC noted that DIPP vide their UO No. 12/65/2017-TSW/125 dated 18 /09/2017 has offered comments as under :				
1. Words "of relevant thickness and grade" may be suffixed with the description of import items at Sl. No. 1 to 4.				
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7323.75 MT, for export item No. 1, taking clue from SIONs C-1984/ C-1984.				
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 3027.15 MT,				

for export item No. 2, taking clue from SIONs C-1984/ C-1984.

4. Quantity of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 3045 MT & 1575 MT respectively as 1.05 Kgs./kg. content in export items at. No. 3 & 4 respectively taking clue from SION C-2004.
5. For fixation of norms for export product at Sl. No. 5, Department of Steel may be consulted.

As comments for fixation of norms for the export product Sl. No.5 is being obtained from Ministry of Steel. NC decided to defer the case. The case stands deferred to 17.10.2017.

Case No.:12/12/81-ALC2/2017	Party Name:LLOYDS LINE PIPES LTD	Meet No/Date:12/81-ALC2/2017 05.09.2017	Approved
HQ File :01/81/050/00267/AM18/	RLA File :05/23/040/00172/AM18/	Lic.No/Date:0510403530 28.07.2017	

Decision :NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/65/2017-TSW/126 dated 18 /09/2017 as under :

1. Words “of relevant thickness and grade” may be suffixed with the description of import items at Sl. No. 1 to 4.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5859 MT, for export item No. 1, taking clue from SIONs C-1984/C-1984.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2929.5 MT, for export item No. 2, taking clue from SIONs C-1984/C-1984.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 3150 MT each as 1.05 Kgs./kg. content in export items at. No. 3 & 4 respectively taking clue from SION C-2004.

RA may take suitable consequential action accordingly.

OFFLINE AGENDA OF MEETING NO. 12/81 DATED 05.09.2017

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Case No. AR-140	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 12/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 05.09.2017	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of AA No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the firm was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

128

Case No. AR-141	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 12/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 05.09.2017	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of AA No. 0510331816 dated 09.08.2012.
Decision : NC observed that reply of the firm was referred to MSME for comments. NC decided to	

awaity their comments and defer the case.

The case stands deferred to 17.10.2017.

129

Case No. AR-142	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 12/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 05.09.2017	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of AA No. 0310729610 dated 26.03.2013.
Decision : NC observed that representation of the firm was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

130

Case No. AR-143	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 12/81	HQ File: 01/81/050/00080/AM16/
Dated:- 05.09.2017	RLA File: 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107924 dated 25.03.2015.
Decision : NC observed that representation of the firm was referred to C&PC for comments and reminder sent on 11.09.2017. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

131

Case No. AR-144	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 12/81	HQ File: 01/81/050/00092/AM16/
Dated:- 05.09.2017	RLA File: 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107923 dated 25.03.2015.
Decision : NC observed that representation of the firm was referred to C&PC for comments and reminder sent on 11.09.2017. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

132

Case No. AR-146	M/S. ALSTOM INDIA LIMITED
Meeting No. 12/81	HQ File: 01/81/050/00261/AM16/ DES.II/
Dated:- 05.09.2017	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: NC decided to ratify the norms for the above AA as per DHI comments vide their UO No. TSWB 3/190/2015 dated 28.07.2017 (copy enclosed).	
RA may take suitable consequential action accordingly.	

133

Case No. AR-148	M/S. BILCARE LIMITED
Meeting No. 12/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 05.09.2017	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: NC observed that representation of the firm was referred to C&PC for comments and reminder sent on 11.09.2017. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

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विनोद कुमार नाथ्यार
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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Case No. AR-149	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 05.09.2017	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that representation of the firm was referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

135

Case No. AR-151	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00221/AM13/DES.II/
Dated:- 05.09.2017	RLA File No: 05/23/040/00125/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.
Decision: NC observed that representation of the firm was referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

136

Case No. AR-154	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00442/AM15/DES.II/
Dated:- 05.09.2017	RLA File No: 08/24/040/00002/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0810133370 dated 17.09.2014.
Decision: NC observed that firm was requested to provide the information sought by DIPP on 07.07.2017 followed with reminder dated 21.08.2017. NC decided to await reply of the firm and defer the case.	
The case stands deferred to 17.10.2017.	

137

Case No. AR-155	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00215/AM16/DES.II/
Dated:- 05.09.2017	RLA File No: 08/24/040/00095/AM16/
Subject:-	Ratification of norms in respect of advance authorization no. 0810135610 dated 03.07.2015.
Decision: NC observed that firm was requested to provide the information sought by DIPP on 07.07.2017 followed with reminder dated 21.08.2017. NC decided to await reply of the firm and defer the case.	
The case stands deferred to 17.10.2017.	

138

Case No. AR-156	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00481/AM16/DES.II/
Dated:- 05.09.2017	RLA File No: 08/24/040/00092/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0810135611 dated 03.07.2015.
Decision: NC observed that firm was requested to provide the information sought by DIPP on 07.07.2017 followed with reminder dated 21.08.2017. NC decided to await reply of the firm and defer the case.	

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Udyog Bhawan, New Delhi

the case.

The case stands deferred to 17.10.2017.

139

Case No. AR-161	M/S. ZENITH PRECISION PRIVATE LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00296/AM15/
Dated:- 05.09.2017	RLA File No: 07/24/040/00082/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0710105419 dated 26.06.2014.
Decision: NC observed that application of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

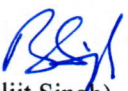
140

Case No. AR- 236	M/S. WORTHY ENGINEERING
Meeting No. 12/81	HQ File No: 01/81/050/00468/AM15/
Dated:- 05.09.2017	RLA File No: 07/24/040/00235/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710106811 dated 10.10.2014.
Decision: NC observed that application of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 17.10.2017.	

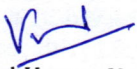
141

Case No. AR- 245	M/S. LUXFER UTTAM INDIA PRIVATE LIMITED
Meeting No. 12/81	HQ File No: 01/81/050/00458/AM17/
Dated:- 05.09.2017	RLA File No: 05/23/040/00285/AM17/
Subject:	Ratification of norms in respect of advance authorization no. 0510400422 dated 15.11.2016.
Decision: NC decided to ratify the norms for the above AA as per DIPP UOP No. 12/65/2017-TSW/245-A/R dated 18 /09/2017 as under:	
1. Quantity of import item may be allowed as applied for i.e. 60 Nos. on net to net basis.	
RA may take suitable consequential action accordingly.	

Date:04.10.2017
Place: New Delhi


(Baljit Singh)
Deputy director General Foreign Trade

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


(Vinod Kumar Kashyap)
Foreign Trade Development Officer

विनोद कुमार कश्यप
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112/81, कक्षा- 12, विदेश व्यापार
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Ministry of Commerce
Udyog Bhawan, New Delhi

9
05.09.2017

No.7/232/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Authorization No.0710103418 dated 04-04-2014- M/s Image Labels Pvt. Ltd.

Ref: DGFT UO No. 01/81/50/450/AM-17/DES-2/16 Dated 26-07-2017

In the past for manufacture of same export product, 10% wastage was allowed. Accordingly, following norms are recommended :-

Item of Export	Quantity	Item of Import	Quantity
Insulator made of PVC Sheets	67,400 Kg	PVC Sheets	74,140 Kg

NLD
(NAND LAL)
Consultant
06-09-2017

DGFT (DES-II)

Baljit Singh
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Vinod Kumar Kashyap
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

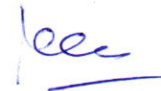
Government of India
Department of Heavy Industry
TSW(B) Section

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05.09.2017

Ref: ID No. 01/81/50/337/AM-17/DES.II
AA No.1110028230 BHEL

The following information may be provided to examine the application:

1. Weight balancing for Export Product 1.
2. Net Weight of Item 7 in both Export Product separately.
3. Calculation of CRNGO core dimensions from Export Product Rating



(K.K. Tiwari)
Industrial Advisor

DGFT, DES.I
F.No.3/3/2017-TSW(B)



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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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05/09/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017 - Case No. 8/12/81 (M/s Apar Industries Limited) (Advance Authorization No. 3410042571 dated 30.09.2016)

Advance authorization may be ratified as under:

Taking clue from SION C-1394, quantities of import items may be allowed as under:

- (i) Import item No.1 viz. Aluminium Ingots as 1.02 Kgs. /Kg. content in the export product.
- (ii) Import item No. 2 viz. Magnesium as 1.10 Kgs. /Kg. content in the export product as claimed by the firm.
- (iii) Import item No.3 viz. Silicon as 1.075 Kgs. /Kg. content in the export product as claimed by the firm.

Norms committee may take a view


(8109121)

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/65/2017-TSW/51 dated 18/09/2017



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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

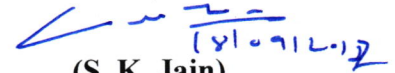
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017 - Case No. 29/20/81(M/s Mauria Udyog Limited) (Advance Authorization No. 0510400508 dated 28.11.2016)

Reply submitted by the firm vide their letter dated 24/08/2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, export product (part)wise.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/59 dated 18/09/2017



बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

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05.09.2017

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510400632 dated 06.12.2016 issued in favour of M/s. Digidrives Pvt. Ltd. Faridabad

Reference DGFT U.O No. 01/81/50/445/AM17/DES-11/406 dated 22.12.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Digidrives Pvt. Ltd., Faridabad for export of "Control Panel for AC Drive".

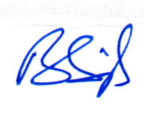
2. The FOB value of export is Rs. 6,715,000.00 (US\$97,601.74) and CIF value of Import is Rs. 4,116,000.00 (US\$ 59,825.58).

3. The application has been examined in the Department of Information Technology from technical angle. The party was requested to provide justification on export product and composition of each set of export product, Quantity of import items required to manufacture one unit of export product, wastage and import of Inverter ACs for import of the INVERTER ACs. The party has clarified that the item Inerter ACs is described as "Frequency Converter" which converts AC voltage into variable AC voltage with respect to variable frequency used to control of speed of AC motor and it is not Air Conditioner(AC).

4. Based on the details provided by the party, this Department recommends ratification of norms of advance authorization On net to net basis with accountability clause on nil wastage basis


(Asha Nangia)
Director

Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(15)/2017-IPHW dated 1.08.2017



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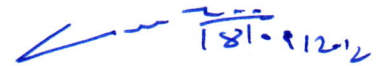
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 7/23/81 (M/s Eswari Global Metal Industries Pvt. Ltd.) (Advance Authorization No. 0710111005 dated 19.01.2017)

Advance Authorisation may be ratified as under:

1. Words "Minimum Lead content 98 %" may be suffixed with the description of export items at Sl. No. 2 & 3.
2. Quantity of import item may be allowed as 2887 MT inclusive of 6 % wastage.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/65 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017- Case No. 2/26/81 (M/s Pilot Industries Ltd.) (Advance Authorization No. 0510401887 dated 07.03.2017)

Advance Authorisation may be ratified as under:

1. Words "Minimum Lead content 98 %" may be suffixed with "Lead alloys" in the description of export item.
2. Words "Lead Content 50.3 %" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as applied for i.e. 2500 MT.

Norms committee may take a view

✓ 18-09-2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/72 dated 18/09/2017

B.S.

बलजीत सिंह /BALJIT SINGH
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V.K.

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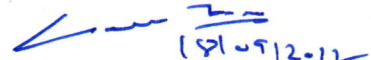
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017 - Case No. 37/3/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310811810 dated 14.03.2017)

Reply submitted by the firm vide their letter dated 10/07/2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/76 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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05.09.2017

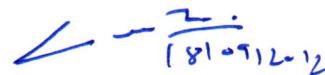
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/09/2017 - Case No. 13/12/81 (M/s Rajhans Metals Private Limited)
(Advance Authorization No. 2410042167 dated 31.03.2017)**

Firm may be asked to submit the following details:

1. Composition of brass in export item.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.

Norms committee may take a view


(810912012)

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/80 dated 18/09/2017


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

81
05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 8/3/81 (M/s Associated Pigments Ltd.) (Advance Authorization No. 0210207512 dated 03.04.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 3174 MT taking clue from SION C-1153

Norms committee may take a view


12/09/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/81 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
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05.09.2017

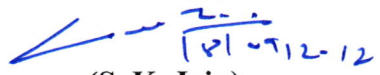
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017- Case No. 17/9/81 (M/s Nitson and Amitsu Building Systems Private Limited) (Advance Authorization No. 0510402502 dated 09.05.2017)

Firm may be asked to submit the following information:

2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
3. Detailed calculations/basis for the quantities of import items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/84 dated 18 /09/2017


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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05.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017- Case No. 19/9/81 (M/s Rahee Track Technologies Private Limited) (Advance Authorization No. 0210207596 dated 15.05.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations/basis for the quantities of import items.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/85 dated 18/09/2017


बलजीत सिंह /BALJIT SINGH
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05.09.2017

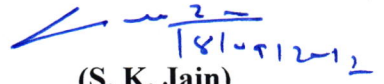
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/09/2017 - Case No. 14/9/81 (M/s Magppie International Limited)
(Advance Authorization No. 0510402644 dated 19.05.2017)**

Advance Authorisation may be ratified as under:

1. Words "other than rectangular/square shape or having straight edges & containing 231000 Kgs. of Non-Magnetic Stainless Steel (Grade 201) " may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 300300 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/65/2017-TSW/88 dated 18/09/2017


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Ministry of Commerce & Industry
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05.09.2017

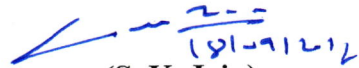
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017 - Case No. 12/9/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402671 dated 23.05.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/90 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महासिदेशक विदेश व्यापार
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05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017 - Case No. 2/12/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710111669 dated 26.05.2017)

Firm may be asked to submit the following information:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/93 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
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05.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017- Case No. 18/9/81 (M/s Priyanka India Pvt. Ltd.) (Advance Authorization No. 0510402765 dated 30.05.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 140000 Kgs. of Magnetic Stainless Steel Grade 430.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 154000 Kgs. as 1.10 Kgs./kg. content in the export item.

Norms committee may take a view


18/09/2017

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/65/2017-TSW/95 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
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05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 20/9/81 (M/s Rahee Track Technologies Private Limited) (Advance Authorization No. 0210207640 dated 30.05.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations/basis for the quantities of import items.

Norms committee may take a view

18/09/2017

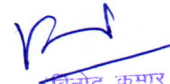
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/96 dated 18/09/2017



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05.09.2017

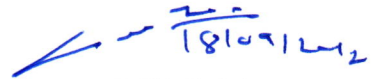
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017 - Case No. 32/9/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410163180 dated 02.06.2017)

Advance Authorization may be ratified as under:

1. Words "containing 2972.77 MT of A36 Grade steel plates " may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 3121.4 MT as 1.05 Kgs./Kg. content in export items.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/65/2017-TSW/100 dated 18/09/2017



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05.09.2017

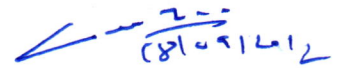
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05 /09/2017- Case No. 45/9/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310813758 dated 05.06.2017)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % .
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/101 dated 18 /09/2017



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Directorate General of Foreign Trade
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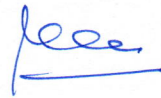
Government of India
Department of Heavy Industry
TSW(B) Section

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05.09.2017

Ref: AA No:1110028288 – BHEL
ID No. 01/81/50/323/AM-17/DES.II

The information submitted by the applicant in S.No.1b of Appendix 4E is NIL. Therefore, the manufacturing of export product is not clear.

2. DES-II may decide the case as per policy/procedure.

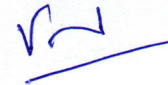


(K.K. Tiwari)
Industrial Advisor

Dy.DGFT, DES.II
F.No.3/67/2017-TSW(B)



बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011



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वाणिज्य मंत्रालय, नई दिल्ली
Ministry of Commerce
Udyog Bhawan, New Delhi

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05.09.2017

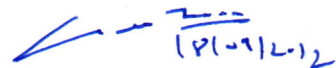
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017- Case No. 35/9/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410163207 dated 08.06.2017)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016:

1. Quantity of import item may be allowed as 868.44 MT as 1.3422 Kgs./Kg. of export item .

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/65/2017-TSW/104 dated 18 /09/2017



बलजीत सिंह /BALJIT SINGH
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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05.09.2017

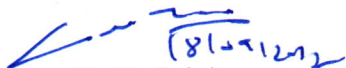
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 37/9/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410163206 dated 08.06.2017)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016:

1. Quantity of import item may be allowed as 868.44 MT as 1.3422 Kgs./Kg. of export item .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/65/2017-TSW/105 dated 18 /09/2017


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05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017 - Case No. 10/12/81(M/s KEI Industries Limited) (Advance Authorization No. 0510403164 dated 19.06.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

18/09/17

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/110 dated 18/09/2017

18/9

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18/9

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Directorate General of Foreign Trade
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Ministry of Commerce
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Udyog Bhawan, New Delhi-110001

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05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 53/9/81 (M/s Sterlite Power Transmission Limited)
(Advance Authorization No. 0310814162 dated 21.06.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 20700 Kgs., 4013 Kgs. & 91420 Kgs. respectively.
2. Word "Greased" may be suffixed with the description of export item at Sl. No. 3.
3. Quantity of import item at Sl. No. 1(High Carbon Steel Wire/Rod) may be allowed as applied for i.e. 111.271 MT as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-7.
4. Quantity of import item at Sl. No. 2(Zinc) may be allowed as 4.363 MT as 4 % weight of steel content in export items, taking clue from SION C-7.
5. Quantity of import item at Sl. No. 3 (Overhead Conductor Grease) may be allowed upto 2 % of FOB value of export item at Sl. No. 3.

Norms committee may take a view

18/09/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No12/65/2017-TSW/112 dated 18/09/2017

बलजीत सिंह /BALJIT SINGH
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05.09.2017

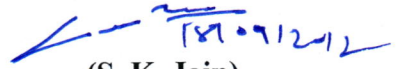
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 36/9/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410163271 dated 23.06.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 1099.791 MT taking clue from SION C-1153

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/114 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
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Department of Industrial Policy & Promotion
(TSW)

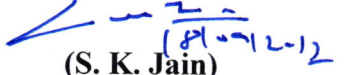
115
05.09.2017

NC Meeting dated 05/09/2017- Case No. 38/9/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410163270 dated 23.06.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 1200 MT as 1.06 Kgs./Kg. content in export item taking clue from SION C-1195

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/65/2017-TSW/115 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग मंत्रालय
Udyog Bhawan, New Delhi

118
05.09.2017

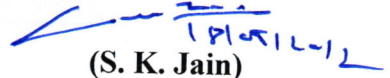
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017 - Case No. 11/12/81 (M/s Kumar Industries) (Advance Authorization No. 0510403288 dated 30.06.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 197000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216700 Kgs. as 1.10 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/118 dated 18/09/2017


बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
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वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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05.09.2017

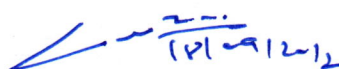
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/09/2017- Case No. 26/9/81 (M/s Eswari Global Metal Industries Pvt. Ltd.) (Advance Authorization No. 0710111858 dated 04.07.2017)

Advance Authorisation may be ratified as under:

1. Words "Minimum Lead content 98 %" may be suffixed with the description of export items at Sl. No. 2 & 3.
2. Quantity of import item may be allowed as 5753 MT inclusive of 6 % wastage.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/119 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
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Ministry of Commerce & Industry
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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05.09.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC meeting dated 05/09/2017- Case No. 3/12/81 (M/s Chirag International) (Advance Authorization No. 3010104083 dated 18.07.2017)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be pre-fixed with the description of import items Sl. No 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 237.6 MT as 1.056 Kgs./Kg. content in export item at Sl. No. 1 taking clue from SION C-654.
3. Quantity of import item at Sl. No. 2 may be allowed as 250 MT as 1.25 Kgs. /Kg. content in export item at Sl. No. 2 taking clue from SION C-570.

Norms committee may take a view

18/9/2017
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/65/2017-TSW/121 dated 18 /09/2017

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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

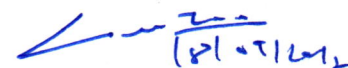
122
05.09.2017

NC Meeting dated 05/09/2017- Case No. 4/12/81 (M/s Avdhoot Engineers) (Advance Authorization No. 3110066819 dated 20.07.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 300.39 MT as 1.02 Kgs./Kg. content in export item taking clue from SION C-1627.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/65/2017-TSW/122 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017- Case No. 14/12/81 (M/s. Shivalik Bimetal Controls Limited) (Advance Authorization No. 0510403476 dated 24.07.2017)

Advance Authorization may be ratified on repeat basis as their Advance Authorization No. 0510398765 dated 09.06.2016.

Norms committee may take a view

18/09/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/123 dated 18 /09/2017

बलजीत सिंह /BALJIT SINGH
उप सहायित्व विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार सहायित्व विभाग
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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05.09.2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110066821 dated 25.07.2017 of M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/262/AM-18/DES-2/28 dated 30.07.2017 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 101.5 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel Coils of relevant grade of prime quality of relevant grade against export of 100 MT CRGO slit coils subject to the condition that width of imported coils is more than the respective width of export products.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(14)/2017-TD dated 05.09.2017



बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

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05.09.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017 - Case No. 9/12/81 (M/s Apollo Metalex Pvt. Limited)
(Advance Authorization No. 0510403526 dated 27.07.2017)

Advance Authorization may be ratified as under:

1. Words "of relevant thickness and grade" may be suffixed with the description of import items at Sl. No. 1 to 4.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7323.75 MT, for export item No. 1, taking clue from SIONs C-1984/C-1984.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 3027.15 MT, for export item No. 2, taking clue from SIONs C-1984/C-1984.
4. Quantity of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 3045 MT & 1575 MT respectively as 1.05 Kgs./kg. content in export items at. No. 3 & 4 respectively taking clue from SION C-2004.
5. For fixation of norms for export product at Sl. No. 5, Department of Steel may be consulted.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/65/2017-TSW/125 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

126
05-09-2017

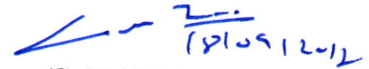
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017 - Case No. 12/12/81 (M/s Lloyds Line Pipes Ltd.) (Advance Authorization No. 0510403530 dated 28.07.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "of relevant thickness and grade" may be suffixed with the description of import items at Sl. No. 1 to 4.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5859 MT, for export item No. 1, taking clue from SIONs C-1984/C-1984.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2929.5 MT, for export item No. 2, taking clue from SIONs C-1984/C-1984.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 3150 MT each as 1.05 Kgs./kg. content in export items at. No. 3 & 4 respectively taking clue from SION C-2004.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/65/2017-TSW/126 dated 18/09/2017



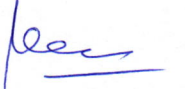
बलजीत सिंह / BALJIT SINGH
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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

AR-146
05.09.2017

Department of Heavy Industry
Udyog Bhavan , New Delhi

Ref: AA No 310797468 Alstom Vadodra.
Export Product: Stator Core laminations
Import
Item 1,2 -%age wastage repeat of AA3410041526dt 21/9/2015.
Item 3- Net to net under GN4 with accountability
Item 4- As per MiscII C-1647 or as applied whichever is lower
NC may take a view

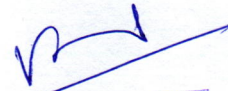

(K.K.Tiwari)

Industrial Adviser

DyDGFT ,DES-II
TSWB 3/190/2015 dated 28/7/2017



बलजीत सिंह /BALJIT SINGH
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AR-245
05-09-2017

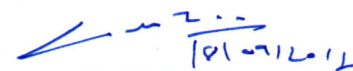
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/09/2017 - Case No. A/R-245 (M/s Luxfer Uttam India Pvt. Limited)
(Advance Authorization No. 0510400422 dated 15.11.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 60 Nos. on net to net basis

Norms committee may take a view


18/09/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/65/2017-TSW/245-A/R dated 18/09/2017



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